



GOVERNMENT OF JAMMU AND KASHMIR
Industries & Commerce Department
Civil Secretariat, Jammu/Srinagar

Notification,

Srinagar, the 30th October, 2018

SRO 449.-In exercise of the powers conferred by section 9B, 15 and 15A of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), the Government of Jammu and Kashmir hereby direct that after rule 3 of the Jammu and Kashmir District Mineral Foundation (Composition, Contribution, Functioning and Funding) Trust Rules, 2017, the following shall be added as rule 3A; namely:-

"3A. **Powers and Functions of the District Mineral Foundation.**-(1)The District Development Commissioner of the respective District shall be competent to exercise administrative and financial powers of projects approved by the Trust:

Provided that the project cost in any project/individual case shall not exceed Rs. 2 Crore and the total cost projects in a year shall not exceed Rs. 5 Crore.

(2) The Member Secretary of the District Mineral Foundation shall be responsible for preparation of Annual Plan and Annual Budget of the respective Districts and for submission of utilization reports from the executing agency to the Executive Committee."

By order of the Government of Jammu and Kashmir.

Shailendra.
(Shailendra Kumar) IAS,
Principal Secretary to Government,
Industries & Commerce Department

No. IND/MNG/28/2015

Dated: 03. 10.2018

Copy to the:-

1. Secretary, Government of India, Ministry of Mines, New Delhi.
2. All Administrative Secretaries, Government of J&K
3. Divisional Commissioner, Jammu/ Kashmir
4. All Deputy Commissioners, _____
5. Director, Geology & Mining Department J&K, Srinagar
6. General Manager, Government Press, J&K, Srinagar. He requested to publish this notification in the Government Gazette
7. I/c Website, Industries & Commerce Department